

to the reply given to Starred Question No. 1251 on the 9th September, 1960 and state:

(a) whether any decision regarding the raising of pay limits for attachment of Government servants pay by a decree in a civil court has since been taken;

(b) if so, whether a copy of the same will be laid on the Table of the House;

(c) if the reply to (a) above be in negative, the reasons for this extraordinary delay specially when a large number of Government employees are affected adversely due to merger of dearness pay into basic pay; and

(d) by what time the limit of Rs. 100 is likely to be raised to Rs. 300 (as has been done in case of diet charges of T.B. Patients) and whether it will also be applicable to those persons whose pay is less than Rs. 300 and whose pay stands attached at present?

**The Deputy Minister of Law (Shri Hajarnavis):** (a) to (d). While answering the question No. 1251 on the 9th September, 1960 it has already been stated that the matter has been referred to the Law Commission for consideration. The Law Commission have since prepared a draft report on the entire Civil Procedure Code and have circulated it to the State Governments and other interested bodies for comments. In the draft report, section 60 of the Civil Procedure Code is proposed to be amended *inter alia* so as to raise the exemption limit for attachment of salary from Rs. 100 to Rs. 150. The subject being in the concurrent List, consultation with the State Governments is necessary and on receipt of the comments of the State Governments, a decision will be taken in regard to this matter and also on the question whether separate legislation should be undertaken to amend section 60 of the Civil Procedure Code.

### Natural Gas near Surat

**186. Shri P. C. Borooah:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that natural gas was struck near Elpad, about 15 kilometres from Surat on or about the 6th March, 1962; and

(b) if so, what action has been taken to determine the extent of the gas-reserve there?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) On 2nd March, 1962, while drilling a tube well for water, gas under pressure was encountered at Olpad.

(b) As the well was intended primarily for water and not for gas or oil, it could not be tested for gas. The gas pocket is proposed to be observed in a separate deep well.

### Ankleshwar Oil

**187. Shri P. C. Borooah:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the total number of oil-wells so far drilled at Ankleshwar;

(b) how many are proposed to be drilled there during the Third Five Year Plan period;

(c) the number of them found to contain (i) oil, (ii) gas and those found dry;

(d) the total amount of oil so far sent to different refineries for refining; and

(e) the details of the refining arrangements at present with regard to the Ankleshwar Crude Oils?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) 34 wells upto 12-3-1962.

(b) 124.

(c) Of the 34 wells drilled, 30 are oil producing and 4 dry.

(d) 26,009 tons upto 7-3-1962.

(e) Crude oil from Ankleshwar is at present being despatched by rail for refining at the Burmah Shell and Stanvac Refineries, Bombay.

**Oil Exploration in Cambay and Kalol Regions**

**188. Shri P. C. Borooah:** Will the Minister of Steel, Mines and Fuel be pleased to state the latest position with regard to the progress of exploration work in the Cambay and Kalol Oil fields?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** The Commission have so far drilled 25 wells in Cambay region and 3 in Kalol region.

**Conversion of Coal and Coke into Gas**

**189. Shri P. C. Borooah:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether a pilot plant for the conversion of coal and coke into gas has been installed at the Central Fuel Research Institute at Digwadih near Dhanbad;

(b) if so, at what cost; and

(c) what are the salient features of this plant?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) yes, Sir.

(b) The Plant has been obtained under the T.C.M. Assistance Programme and has cost \$35 lakhs U.S. Dollars.

(c) The Plant consists of (i) a pressure gasifier for gasification of 0.8 tons per hour of high ash non-coking coals, lignite, lignite briquettes or washery middlings; (ii) Linde Oxygen Plant of 200 cubic meter per hour capacity; (iii) High pressure (600 pounds sq. inch boiler); (iv) Carbon Dioxide removal plant and (v) Purification Plants for removal of inorganic and organic sulphur compounds and gum forming materials.

**Export of Coal to Pakistan**

**190. Shri P. C. Borooah:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that a large quantity of coal had been exported to Pakistan during November and December, 1961;

(b) if so, how much; and

(c) on what terms?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh)** (a) to (c). The Indo-Pakistan Trade Agreement 1960—62 provides for an export of 130,000 tons of coal per month to Pakistan. In terms of this agreement, the quantities of coal exported during November and December, 1961, were 101,527 and 85,439 tons respectively.

**Education of the Blind in Delhi**

**191. Shri Balraj Madhok:** Will the Minister of Education be pleased to state:

(a) the total number of institutes for the care and education of the blind in the Union Territory of Delhi with details thereof;

(b) the nature and the amount of grant or aid being given to such institutes separately;

(c) whether Government have any plan to open a well-equipped institute for the blind to replace or supplement the numerous private institutes for the same; and

(d) if so, the details thereof?

**The Minister of Education (Dr. K. L. Shrimali)** (a) and (b). A statement giving the requisite information is laid on the Table of the House. [See Appendix I, annexure No. 51].

(c) No. Sir.

(d) Does not arise.

**Iron Ore in Orissa**

**192. Shri Chintamani Panigrahi:** Will the Minister of Steel, Mines and Fuel be pleased to state: